

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

18

C.P. No. 527/(MAH)/2017

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017

NAME OF THE PARTIES: Srijan Control Drives Pvt. Ltd.  
V/s  
ROC, Pune

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	MILIND KASODEKAR	PRACTISING company secretary for P.L.	

**ORDER**

**CP No.527 / 252(3) /NCLT/MB/MAH/2017**

On the request made by the professional appearing on behalf of the Petitioner for withdrawal of this Petition filed under Section 252(3) of the Companies Act, 2013 with liberty, at his request, this Company petition is hereby dismissed as withdrawn with liberty to file afresh under correct provision of law.

**Sd/-**

V. NALLASENAPATHY  
Member(Technical)

**Sd/-**

B. S. V. PRAKASH KUMAR  
Member (Judicial)